

(c) if so, Government's reaction thereon ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): (a) to (c). M/S Kirloskars Tractors Ltd. made an application under Section 22 of the Monopolies and Restrictive Trade Practices Act, 1969, seeking approval of the Central Government for establishing a new undertaking for manufacture of tractors. After taking into account the legal position in regard to the applicability of Sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act to undertakings which had taken steps prior to the commencement of the Monopolies and Restrictive Trade Practices Act on 1st June, 1970 and the relevant facts of the case, it was considered by the Department that, in this particular case, approval under Section 22 of the Monopolies and Restrictive Trade Practices Act was not necessary. The company has been informed accordingly.

Registration to Appear as Private Candidate in M. A. Examination of Delhi University

5180. **SHRI M. H. GOWDA** : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Delhi University has imposed certain restrictions for registration to appear as private candidate in M. A. Examination;

(b) the qualifying percentage of marks obtained in B. A. Examination required for registration to the above course ;

(c) the reasons why Delhi University has imposed restrictions regarding minimum percentage of marks (obtained in B. A.) required for registration to appear in M. A. Examination when no such restrictions are imposed for registration to appear in B. A. Examination after passing Higher Secondary Examination ;

(d) whether Government propose to remove such restrictions ; if so, when ; and

(e) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Registration of external candidates for M. A. Courses is open only to those candidates who have passed a degree examination of the University of Delhi or an

examination recognised as equivalent thereto, conducted by any other authority established by law and situated within the territorial limits to which the powers of the University extend.

(b) The minimum eligibility conditions, including marks obtained in the qualifying examination, for registration of external candidates for M. A. examinations are the same as prescribed for regular students admitted in the Colleges. These are given in the information Bulletin of the University, copies of which are available in the Parliament Library.

(c) According to the University, the Master's Degree Course is a specialised one and in the best academic interests and maintenance of standards, it is essential that the minimum eligibility conditions for registration of external candidates should be the same as for the regular students.

(d) and (e). The University is an autonomous body and fully competent to lay down rules for admission to various courses and examinations. The question of intervention by the Government, therefore, does not arise.

Dakota Air Crash near Safdarjang Aerodrome

5181. **SHRI K. M. MADHUKAR** : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the amount of compensation given by Government to the families of those killed and to those injured in the Dakota crash near Safdarjang Aerodrome, New Delhi on the 5th December, 1970 ; and

(b) whether it is a fact that the accident took place because the two engines could not be heated fully on account of the short length of the air strip ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Under Government of India Notification No. GSR 1967 dated 17th December, 1963, relating to : Application of Indian Carriage by Air Act, 1934, to carriage by air which is not international, Jamair Co. which operated the flight are liable to pay compensation as follows :

(1) Rs. 42,000.00 in the event of death of a passenger, or any bodily injury or wound suffered by a passenger

which results in a permanent disablement incapacitating him from engaging in or being occupied with his usual business or occupation, if the passenger be 12 or more years of age, and Rs. 21,000.00, if below this age on the date of the accident.

- (2) In the event of wounding of a passenger or any other bodily injury suffered by a passenger which results in temporary disablement entirely preventing an injured passenger from attending to his usual business or occupation or duties, the liability of the carrier for each passenger shall be limited to a sum calculated at the rate of Rs. 40.00 per day for every day during which he continues to be so disabled or a sum of eight thousand rupees, whichever is less.

(b) A Committee of Inquiry headed by Shri R. N. Kathju, Retd. Director General of Civil Aviation, has been appointed by Government to hold an inquiry into the accident. The inquiry is still in progress.

Expenditure Incurred on Centenary Celebrations of LIC

5182. SHRI K. M. MADHUKAR :
SHRI SHASHI BHUSHAN :

Will the Minister of FINANCE be pleased to state :

(a) whether the Life Insurance Corporation of India organised recently Centenary celebrations to mark the Centenary of Life Insurance business in India ;

(b) if so, the expenditure incurred on the celebration and the total number and various categories of persons invited to the Celebrations ;

(c) whether it is a fact that the Agents of Life Insurance Corporation who are the back-bone of the Insurance Industry, were not invited to the said celebrations, if so, the reasons therefor ;

(d) whether the staff of Life Insurance Corporation also did not join the celebrations as they had certain demands ; and

(e) if so, their demands and Government's reaction thereto ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir,

(b) (i) The expenses incurred on the celebrations all over India are expected to be about Rs. 3 lakhs including expenses on the publication of Commemoration Volume and the Souvenir.

(ii) Functions were organised at 47 centres and a total of about 3500 invitations were issued. The invitees included Employees, Agents, Members of Parliament, public personalities and Government officials.

(c) No, Sir. The Agents were invited and in fact at each centre the oldest Agent was specially honoured.

(d) and (e). No, Sir. The staff of the Life Insurance Corporation did join the function. They had made a demand for a Centenary bonus which however was not granted.

Evasion of Income-Tax by M/s. Bujjanmal Kundan Lal, Medganj, Delhi

5183. SHRI SHASHI BHUSHAN : Will the Minister of FINANCE be pleased to state :

(a) whether the firm, M/s. Bujjanmal Kundan Lal, Medganj, Delhi, was raided by the officials of the Income-tax Department during the year 1964 ;

(b) if so, whether after the said raid, it was established that M/s. Bujjanmal Kundan Lal was guilty of evasion of income-tax ;

(c) if so, the amount involved in this and when the case against this firm was finalised and the outstanding amount of income-tax realised ; and

(d) whether some amount of income-tax is still outstanding against them, if so, the amount thereof and the steps being taken for its realisation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Yes, Sir.

(c) While the material seized was being scrutinised and inquiries were proceeding, the assessee firm agreed to being assessed on a concealed income of Rs. 35,000. As a result of this additional tax of Rs. 17,894 was realised. The matter was finalised in September, 1967.

(d) No, Sir.